

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

R.P.No.12/93 in
O.A.No.842/92.

Date of Order : 19-2-93

M.Srinivasa Rao

.. Petitioner/Applicant

Vs.

1. The Sub Divisional
Officer, Telecom.,
Chirala.

2. The Telecom., Dist.
Engineer, Ongole.

3. The Chief General Manager,
Telecom., A.P.,
Hyderabad.

4. The Chairman,
Telecom. Commission,
Reptg. Union of India,
New Delhi.

.. Respondents/Respondents

Counsel for the Petitioner/
Applicant :: Shri C.Suryanarayana

Counsel for the Respondents/
Respondents :: Shri N.V.Raghava Reddy,
Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

X Order of the Division Bench delivered by Hon'ble Shri
R.Balasubramanian, Member(A) X

This review petition is filed seeking a review of the judgement dt. 4.12.92 in O.A.No.842/92. The applicant seeks exemption from being considered as a 'post 30-3-85' entrant. The orders of the Dept. of Telecommunications dt. 7.11.89 on the conferment of temporary status requires that the cases of all persons who were engaged after 30-3-85 should be referred to the Telecom. Commission. We do not see any illegality whatsoever in such reference. It is only after a decision of the Dept. of Telecommunications ⁱⁿ those cases the question of legality or otherwise would arise.

The applicant contends that since no distinction has to be made between pre and post 30-3-85 entrants such a consideration is not at all necessary and should have been struck down. Any rule of the department is struck down only when there is any illegality as such and when there is no such illegality there is no need to strike down the order at the moment. The applicant has not made out a case which warrants a review and the review petition is dismissed with no order as to costs.

R.Balasubramanian
(R.Balasubramanian)
Member(A).

W Roy
(C.J.Roy)
Member(J).

Dated: 19 - 2 - 93


Deputy Registrar (Judl.)

Copy to :-

1. The Sub Divisional Officer, Telecom., Chirala.
2. The Telecom, District Engineer, Ongole.
3. The Chief General Manager, Telecom., A.P.Hyderabad.
4. The Chairman, Telecom, Commission, Reptg. Union of India, New Delhi.
5. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Mr. N.V. Nagane, Advt. C.L.S.C., CAT, Hyd.
7. One spare copy.

Rsm/-

11/3/93

R.P. 12/93
in
O. A. 842/92

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR. C. J. Roy, J.M.

DATED: 19/2/1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No. 12/93

in

O.A. No. 842/92

T.A. No. _____

(W.P. No. _____)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

